

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.8- IA/1122(AHM)2022  
ITEM No.9- IA/1123(AHM)2022 in  
**CP(IB) 249 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Company Ltd  
V/s  
Samay Electronics Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 19/12/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the RP :Mr. Monaal J Davawala, Advocate  
For the Org. Petitioner :Mr. Anip Gandhi, Advocate

**ORDER**

IA/1122(AHM)2022

This application is filed by RP for submitting the report. The report is taken on record. In view of that, IA/1122(AHM)2022 stands disposed of.

IA/1123(AHM)2022

This application is filed by the RP under Section 12A of IBC for withdrawal of CIRP on the ground that the CoC with 100% voting share in its meeting dated 03.12.2022 passed resolution to withdraw this application.

We heard learned counsel for the RP. There is only one CoC member i.e. J M Financial Asset Reconstruction Company Ltd. and it has voted in favour of withdrawal. RP did not receive any claim from other creditors. Since the CoC has decided with 100% voting share to withdraw the application, the permission is granted.

In view of the above, IA/1123(AHM)2022 stands allowed and disposed of.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**